(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) and (b) The problems encountered in the supply of spares from Russia had been taken up at the highest levels with the Russian authorities. Arrangements have been made to ensure normalcy in supplies.

Advanced warning Aircraft and Control System

4263. DR. SANJAYA SINGH: Will the PRIME MINISTER be pleased to state:

- (a) whether Government propose to acquire an advanced warning Aircraft and Control System for the I. A. F.:
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (c) The Government have no proposal to acquire an Advanced Warning Aircraft and Control System for the IAF.

Role of MOD in Formulation of Policies of CSD

4264. SHRI S. AUSTIN: Will the PRIME MINISTER be pleased to state:

- (a) what is the role of Ministry of Defence in the formulation of policies in Canteen Stores Department;
- (b) whether Ministry is represented on the Board of Management of Canteen Stores Department:
- (c) how often does this board or body meet;
- (d) whether at any time the representatives of the Ministry have raised with the CSD the tole of functioning of small scale sector in CSD; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (e) Ministry of Defence is responsible for formulation of major policies in respect of the functioning of the Canteen Stores Department (CSD). This responsibility is exercised through the Board of Control of Canteen Services (BOCCS) chaired by Raksha Mantri/Raksha Rajya Mantri and represented by senior officials of the Ministry of

Defence and the Service HQrs as Members, and through the Executive Committee (EC) of the Board of Control which is represented by the senior officials of the Ministry of Defence and Army HQrs. The BOCCS meets once in a year and the EC meets periodically as and when required.

The BOCCS and the EC discuss various issues relating to the CSD from time to time take appropriate decisions and issue suitable directions. As regards supplies to the CSD from the small scale sector, the policy is that as the CSD is required to cater to the demands of its entitled customers, only those items are to be purchased which are demanded by the customers, and in making its purchases no preference is given to any firm whether in the small or the large scale sector.

Profit shown by Canteen Stores Department

4265. SHRI S. AUSTIN: Will the PRIME MINISTER be pleased to state:

- (a) what is the profit shown by Canteen Stores Deptt. in 1991-92, 1992-93 respectively;
- (b) whether it is a fact that the management of CSD has re-interpreted various rules and conditions in its books which are detrimental to the small scale sector;
- (c) whether there is any hidden agenda to reduce the role played by the small scale sector in seeking to enhance its participation in the various activities of CSD:
- (d) whether it is a fact that the present management of CSD has treated with contempt all representations and request by the small scale units and the tiny sector to obtain a just and fair role; and
- (e) what directions will be given to the Canteen Stores Deptt. to place some emphasis in restoring earlier facilities given to the tiny sector and small scale sector in the issue of stiffening of financial conditions when supplying goods and items?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) The Canteen Stores Deptt. (CSD) earned profits during 1991-92 and 1992-93 as per details given below:—

1991-92 — Rs. 27.58 crores 1992-93 — Rs. 43.20 crores (Unaudited)

- (b) No, Sir.
- (c) No, Sir.

[26th AUGUST 1993]

- (d) No, Sir.
- (e) No directions are proposed to be given to the Canteen Stores Depth in this regard. The financial conditions generally applicable to CSD suppliers are uniformly applied irrespective of the size or scale, except in the case of those suppliers who have been supplying items to the CSD for more than five years and the total sales turn-over in respect of all of whose items supplied to the CSD exceeds Rs. 3 crores per annum.

Military Budget

4266. SHRI KRISHAN LAL SHARMA: Will the PRIME MINISTER be pleased to

- (a) whether it is a fact that military budget of the country has come down from 4.1 percent of GNP in 1987-88 to 2.87 per cent in 1993-94;
- (b) whether it is also a fact that the military budget in the neighbouring countries ranges between 4—7 per cent;
- (c) if so, whether Government propose to cahance the percentage of the same, and if so, to what extent; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) India's Defence Expenditure has declined over the last few years as a percentage of GNP, and is currently being estimated at 2.5% of the GDP.

- (b) Yes, Sir.
- (c) and (d) Having regard to the changing fittent scenario and the availability of resources, the Government takes all appropriate measures to ensure effective Defence preparedness.

Lease premium on Defence lands

4267. PROF. SAURIN BHATTA-CHARYA: Will the PRIME MINISTER be pleased to state:

- (a) the details of orders issued by the Ministry of Defence in the letter No. 18/32/L/L&C/52/1326/D (Lands), dated the 9th January, 1979 and in their letter dated the 8th September, 1977 and in lease premium on defence lands in the country within civil areas;
- (b) whether Government are aware that the Cantonment authorities by and large have been failing to involve the orders as above and the rules contained in the Cantonment Land

Administration Rules, 1937 to ensure proper realisation of premium from various classes of lands under Old Grant or in P-3 lands within the civil areas of Cantonments:

- (c) whether Government would now take effective steps to protect the defence land properties and buildings; and
 - (d) if so, the facts and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLI-KARJIJN): (a) to (d) Letters No. 18/32/L/ L&C/52/1326/D (Lands), dated 9-2-1979 (net fieled 9-1-1979) and dated 8-9-77 (copies placed at Statements 'A' and 'B' (See below) } do not deal with realising premium on leased lands in civil areas within the Cantonments. These letters explain the land policy of Govt. towards sites held in bungalow areas, leases specified in Cantonment Land Administration Rules, 1937 and grant of leases to public institutions. The provisions of these letters apply to B-3 lands which comprise old grants, lease of various tenures under Cantonment Code 1899, 1912 and CLA Rules 1925 and 1937 in respect of which occupantly rights are vested in the lessees. No lease involving conversion of old grants or other resumable tenure into leaseholds is permissible.

Premium is recovered at the time of granting of lease depending upon the nature of lease. Letter dated 9-2-1970 empowers the Deputy Directors, the Command to renew leases where the renewal option vests in the lessee. In all such cases premiums are recovered before the lease is executed. As such, there is no question of non-realisation of premium in lease of land.

Statement 'A'

No. 18/32/L/L&C/52/1326/D (Lands) Government of India, Ministry of Defence, New Delhi, the 9th February, 1970

CORRIGENDUM

The following amendments are made to the Government of India, Ministry of Defence, letter No. 18/32/L/L&C/52/1108/D (Lands) dated the 6th February 1968 as amended vide letter No. 18/32/L/L&C/52/8284/D (Lands), dated the 1st September 1969 regarding renewal of the old Cantonment Code leases:—

In para 1, lines four and five delete "General Officers Commanding-in-Chief" and substitute, "Deputy Director, ML&C".